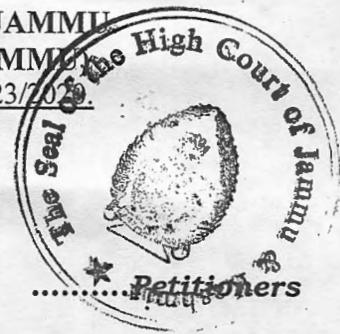


HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(OFFICE OF THE REGISTRAR JUDICIAL, JAMMU)
WP(C) No. 572/2020, CM No. 1296/2020, Cav. No. 1123/2020



Public of Village Throo (Patian), Panchayat Throo-B through
1. Prem Singh age 52 years S/o Sh. Soba Ram
2. Barkat Ali age 45 years S/o Mir Hussain
Both residents of Village Throo (Patian), Tehsil Throo District Reasi.

V/s

1. Union Territory of J&K through Commissioner/Secretary Rural Development Deptt. (PWD), Civil Sectt., Jammu/Srinagar.
2. District Development Commissioner, Reasi.
3. Chief Engineer PMGSY, 4th Floor, JKPC Towers, Rail Head Complex, Panama Chowk, Jammu.
4. Executive Engineer PMGSY, Mahore Division, District Reasi.
5. Assistant Executive Engineer PMGSY, Mahore Division District Reasi.
6. Roshan Din Choudhary S/o Kallu R/o Throo Tehsil Throo, District Reasi.

..... Respondents

In the Matter of:

NOTICE TO PUBLIC AT LARGE
PROCLAMATION

Whereas, the petitioners, Residents of Village Throo (Patian), Tehsil Throo District Reasi have filed above titled writ petition before the Hon'ble Court for

- i) Commanding the respondents to change/alter the alignment of the road being constructed from Parthkote to Chaladh, District Reasi as the present alignment of the road is affecting spring water at Sadhog and consequently three main gravity lines of water supply are going to be affected.
- ii) Commanding the respondents to protect/save the water supply schemes from Sadhog to Pattian, Sukcha Judha, Tarkandian and Kot Rasoli which are being affected by the present alignment of the road being constructed under PMGSY Scheme and
- iii) 'Restraining the respondents from constructing the road from parthkote to Chaladh which is going to take only source of water more of more than 350 households and as a consequence the Public of Village Throo (Patian) will be deprived of water supply'.

Whereas, through the medium of this proclamation the public at large is informed that in case the persons who are interested to prosecute the petition have any objections in the issuance of direction in favour of the petitioners. They shall file their objections in person or through their counsel by or before 22.04.2020 before the Hon'ble Court.

Given under my hand and seal of this court on this 3rd day of March, 2020.

Soni
Registrar Judicial
REGISTRAR JUDICIAL
HIGH COURT OF J&K,
JAMMU.
3/3/20 3/3/20

No: 2340

Dated: 3-3-20

Forwarded in original to the Editor Daily Excelsior, Jammu for its publication once in the news paper, copy of the newspaper cutting may be sent alongwith bill of advertisement to this office on or before the date fixed i.e. 22.04.2020 for making the payment. Petitioners have deposited Rs. 500/= on account as publication charges, vide GR No 1460702 dated 02.03.2020.

Soni
Registrar Judicial
REGISTRAR JUDICIAL
HIGH COURT OF J&K,
JAMMU.
3/3/20 3/3/20

No. 2348
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uploading on the website as circular vide no. 4711CPC/J
dated 27.12.2019.

Soni
Asstt. Registrar
High Court of J&K
JAMMU.
3/3/20